

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH, AHMEDABAD.

RA/MA/OA/TA/ 153 1991.

RA Karjani

Applicant(s).

Mr. AM Patel

Adv. for the petitioner(s)

Versus

Mr. I. K. Patel

Respondent (s)

Mr. Patel

Adv. for the Respondent (s)

SR.NO.	DATE	ORDERS
	3/5/91	Adversely affected PWA Copy not served on 2-5-91

(2)

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Mr. T.A. Kanjani,
Superintendent,
Central Excise,
Anand.
(Advocate-Mr. A.M. Raval)

.. Applicant

Versus

1. Union of India,
Through, The Secretary,
Custom & Central Excise,
New Delhi.

2. The Manager, (A),
Central Excise,
Bombay Central Bombay.

3. Additional Collector
Custom & Central Excise,
Ahmedabad.
(Advocate-Mr. P.M. Raval)

.. Respondents

CORAM : Hon'ble Mr. P.H. Trivedi

.. Vice Chairman

Hon'ble Mr. R.C. Bhatt

.. Judicial Member

O.A. No. 153 of 1991

ORDER

Dated : 3.5.1991

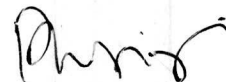
Per : Hon'ble Mr. P.H. Trivedi

.. Vice Chairman

Heard learned advocate Mr. A.R. Raval for the applicant. He has filed a representation against adverse remarks communicated, to him on dt. 2.2.1991. Time will have to be given to respondent authorities to consider and dispose of his representation and he should take recourse to the Tribunal only thereafter or after six months of the date of representation. Application summarily rejected.



(R C Bhatt)
Judicial Member



(P H Trivedi)
Vice Chairman